GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. †1555 TO BE ANSWERED ON FRIDAY, THE 4th March, 2016 PHALGUNA 14, 1937 (SAKA)

EVASION OF CAPITAL GAIN TAX

†1555. SHRI CHANDRAKANT KHAIRE: SHRIMATI RAMA DEVI

Will the Minister of FINANCE be pleased to state:

(a) whether the Income Tax Department has launched any special drive to check evasion of capital gains tax;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER MINISTER OF STATE FOR FINANCE

(SHRI JAYANT SINHA)

(a) Appropriate action against evasion of taxes, including evasion of capital gains tax, is an ongoing process. Such action under direct taxes laws includes searches, surveys, enquiries, assessment of income, levy of taxes, penalties, recovery of taxes etc. and filing of prosecution complaints in criminal courts, wherever applicable. In the recent past, the Income Tax Department has taken appropriate action in many cases involving laundering of undisclosed income in the form of nongenuine Long Term capital gains.

(b) Disclosure of information in public domain regarding specific taxpayers is prohibited except as provided under section 138 of the Income-tax Act, 1961.

(c) Does not arise in view of reply to part (a) above.
